2026:AHC:50993

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3041 of 2026

Monika

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kumar Maurya, Ved Byas Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ved Byas Mishra, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.

2. This court entertained this petition on 26.02.2026 while directing the learned Standing Counsel to obtain instructions and thereafter the matter was fixed for today.

3. Today instructions have been supplied by Sri Rahul Malviya, learned Standing Counsel, under the signature of Police Commissioner, Police Commissionerate, Ghaziabad dated 09.03.2026.

4. The case of the writ petitioner is that the writ petitioner had presently posted as Constable, however, by virtue of the order dated 12.01.2026 passed by the respondent no. 4, the writ petitioner had been placed under suspension and show cause notices have been issued on 12.01.2026 itself.

5. Questioning the same, the writ petitioner has been filed the present writ petition.

6. Instructions have been produced before this Court in which at page-4, an order dated 25.02.2026 has been appended whereby the suspension order has been revoked and the writ petitioner has been reinstated.

7. Learned counsel for the writ petitioner does not dispute the said fact but according to him, the writ petitioner has been issued show cause notice on

the basis of the same allegations in which already inquiry has been conducted earlier. He thus submits that the show cause notice is not liable to be sustained.

8. Learned Standing Counsel on the other hand submits that whatever might be in case the show cause notice has been issued on the basis of the allegations against which inquiry has already been conducted then it is always open for the writ petitioner to respond to the show cause notice and taking all legal and factual grounds.

9. According to the writ petitioner, the writ petitioner has already replied taking all legal grounds thus it is provided that the authority shall take a final decision expeditiously in accordance with law bearing in mind the claim set up by the writ petitioner that the show cause notice proceeds upon those allegations which have already been inquired therein.

10. Accordingly, the writ petition stands **disposed of**.

11. Instructions filed today are taken on record and marked as appendix A.

March 12, 2026
Ashu

(Vikas Budhwar,J.)

Digitally signed by :-
ASHUTOSH KUMAR PRAJAPATI
High Court of Judicature at Allahabad